

- (d) whether the Minister considers that the selection procedure is flawed; and
- (e) the action being taken/proposed for improvement in this procedure?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (e) Appointment of Judges in the Supreme Court and the High Courts are made under Article 124(3) and Article 217(2) of the Constitution of India which provides that advocates with at least ten years of practice are also eligible to be considered for appointment as Judges.

2. After the Supreme Court Judgment dated 6th October, 1993 in the case of Supreme Court Advocates on Record and ors vs. Union of India and ors, and their Advisory Opinion dated 28th October, 1998, appointments to the Supreme Court and High Court are made in conformity with the (i) Memorandum of Procedure for appointment of Chief Justice of India and the Judges of the Supreme Court and (ii) Memorandum of Procedure for Appointment and Transfer of Chief Justices and Judges of High Courts, copy of which is available on the web-site of the Department of Justice (www.lawmin.nic.in). The Memorandum provides that in case of appointments to the Supreme Court, the proposal will be initiated by the Chief Justice of India and in case of appointments to the High Courts, the Chief Justices of the respective High Courts will initiate the proposal.

3. While selecting Advocates, their educational qualifications, nature and extent of practice, length of practice, field of specialisation and professional income for the last three years are kept in view. Besides, competence of the person, his judicial potential, temperament and integrity are also considered.

4. The procedure for appointment of Judges which is based on the judgment of the Supreme Court has been debated in various fora and there have been demands to change the same. However, there is, at present, no proposal to bring about any change in the present system of appointment of Judges in the Supreme Court and the High Courts.

Integrated Child Protection Scheme

*145. SHRI S. ANBALAGAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has formulated and implemented the Integrated Child Protection Scheme (ICPS) during the Eleventh Five Year Plan;
- (b) if so, the details thereof, including the funds allocated for the Scheme, State-wise; and
- (c) the progress made in the implementation of the Scheme so far, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes, Sir, the Ministry of Women and Child Development has a Centrally Sponsored Scheme namely, 'Integrated Child Protection Scheme' for creating a safe and secure environment for overall development of children who are in need of care and protection as well

as children in conflict with law. The scheme has been under implementation from 2009-10 through State Governments/Union territory Administrations.

(b) The details of the scheme are available on the Ministry's website - www.wcd.nic.in. The budget allocation for 2009-2010 at RE stage is Rs. 50.00 crores. There is no provision for State-wise allocation of funds under this scheme.

(c) So far 14 States, names of which are given in the statement (see below), have signed the Memorandum of Understanding for implementation of this Scheme. Central share of grants of Rs. 12.81 crores has been released to four States namely Andhra Pradesh, Madhya Pradesh, Manipur and Nagaland for implementation of the scheme. In addition, Rs. 9.33 crores has been released to Childline India Foundation for running the Childline services in the country.

Statement

Sl. No.	Name of the State	Sl. No.	Name of the State
1	Andhra Pradesh	8	West Bengal
2	Chhattisgarh	9	Kerala
3	Orissa	10	Rajasthan
4	Nagaland	11	Goa
5	Madhya Pradesh	12	Tripura
6	Manipur	13	Tamil Nadu
7	Assam	14	Gujarat

Killing of wild animals

*146. SHRI RAJKUMAR DHOT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that many wild animals like tigers, leopards, elephants, etc. cross over to habitat areas and fall prey to ire of public;

(b) if so, the number of different wild animals killed each years during the last three years in areas prone to such cross-over;

(c) whether one of the reasons is that areas under forests have shrunk and the people have developed residences near forests; and

(d) if so, steps proposed to be taken to provide sufficient forest space and prey for subsistence of wildlife?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Yes, Sir. While there are instances of wild animals crossing over to